

- (vi) All registered complaints are promptly acted upon and irregularities detected during preliminary investigation or during preventive checks are referred to the concerned Disciplinary Authority for initiating action under Discipline and Appeal Rules as per laid down procedure, with penalties being imposed on the basis of gravity of the charges.

Private Freight Terminal Policy

3053. SHRI DEVENDER GOUD T.: Will the Minister of RAILWAYS be pleased to state:

- (a) when did Railways announce Private Freight Terminal Policy (PFTP);
- (b) whether it is a fact that there is almost no response to the above policy from private sector;
- (c) whether failure of the policy is mainly due to problems in revenue sharing methods;
- (d) if so, would the Ministry consider revisiting the policy again; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHARATSINH SOLANKI): (a) to (e) Response to the Private Freight Terminal (PFT) Policy that was originally announced in May, 2010 was positive. In the context of the experience garnered since its inception, the Policy has also been fine-tuned and a revised version of the Private Freight Terminal policy has come into effect from April, 2012.

Railway connectivity in Uttarakhand

†3054. SHRI MAHENDRA SINGH MAHRA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether Ministry has received demands from the State Government of Uttarakhand or public representatives for connecting various hilly gateways of Uttarakhand by rail;
- (b) if so, the details of the aforementioned routes and the action taken by the Ministry thereon;

†Original notice of the question was received in Hindi.